CENTRAL ADMINISTRATIVE TRIBUNAL

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O.A. No. 389 of 1986

R.L.Singh and others

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Applicants.

versus

Union of India & others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C. Hon. Mr. K.Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

This application has come for hearing after the judgement in this application has been mecalled in the Review Application.

- 2. The applicants, 11 in No. approached this Tribunal, praying that the promotion order dated 31.7.86, so far as it relates to the promotion of respondents nos. 5 to 15 be from Refrigerator Mechanic to Refrigerator Mechanic Highly skilled grade II w.e.f. from 15.10.84 be quashed and the respondents be directed to give promotions of applicants from Refrigerator Mechanic to Refrigerator Mechanic highly skilled grade II in accordance with the seniority list with effect from 15.10.84.
- 2. The case of the applicants is that they were Working as Refrigerator Mechanics and in the seniority list of 29.11.85 they were shown senior to respondents 5 to 15 but on 31.7.86 the respondents 5 to 15 were promoted to the post of Refrigerator Mechanic highly skilled grade II ignoring the applicant's claim who were senior to them.

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- 3. The applicants' claim has been contested by the respondents stating that the seniority list dated 29.11.85 was revised on 17.7.1986 and to was duly displayed on Notice Board. The applicants were transferred from another zone and the respondents belong to same zone so the applicants could not claim seniority vover the respondents. Thus 23 persons including respondent Nos. 5 to 15 and the applicants 2.6 and 9 were promoted and other persons lost their seniority and they were not promoted, after leaving their zone.
- 4. Earlier reliance was placed on a circular dated 13.9.87 but inthe review it was foundthat the said circular was not applicable but it is the subsequent circular of 8.10.86 which is applicable. The said circular reads as follows:

for the purpose of promotion/comfirmation is enrolled at the CWE area, the individuals seeking transfer on compassionate grounds from one CWE area to mother CWE area whetherwithin the same zone/command or outside zone/command are not entitled to the benefit of previous service fof the purpose of promotion/confirmation, An individual seeking transfer oncompassionate grounds will be assigned seniority only from date he reports fromduty in the new formation. In order to avoid representation at a later stage, an undettaking to this effect may be obtained from the individual before he

applies for transfer on compassionate grounds.

These instructions will be applicable w.e.f.

16 Dec'85 onwards."

- variation in the two circulars. These applicants
 were transferred to other zone on their request
 and they belong to the other zone, as seniority of
 industrial personnel for the purposes of promotion/
 confirmation is controlled at the CWE area, the
 individuals seeking transfer on compassionate grounds
 are not entitled to the benefit of previous service
 for the purpose of promotion/confirmation.
- Thus the applicants have wrongly claimed seniority
 The circular on which reliance was placed earlier
 was inthe same terms on which reliance has been
 placed now and there is no change in the same.
 We hold that the applicants have no case and the
 applicant cannot claim seniority over the respondents
 and accordinly no interference is called for in the
 order and the application is rejected. No order as
 to costs.

A. Mulmp

V.C.

Shakeel/-

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Lucknow: Dated: 27.11.92.

Tele Mil: 2650

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Office of the Chief Engineer Lucknow Zone, Lucknow 226002

24 Sep 89

120854/POL/370/RIC (2)

Commanders Works Engineers

Allahabad

Kanpur

- (P) A/F Chakeri, Kanpur- 8
- (P) Lucknow

Remgerh

TRANSFER ON COMPASSIONATE GROUNDS INDUSTRIAL PERSONNEL

- Reference this office letter No 12085+/Pol/276/E10 (2) deted 23 Oct 86 and your confirmation thereto.
- 2. E-in-C's Branch, Army HQ letter No 79040/RPOS/EIC (1) dated 25 Aug 89, is re-produced below for your further action:-

"In view of the judgement issued in writ petition No CA/ 325/86 and 326/86 by CAT Jaipur Bench on 29 Dec 87, this Hu letter No 79040/RPOS/EIC (1) dated 08 Oct 86 is treated as "invalid".

Authority: - CE CC Lucknow letter No 915100/Policy/50/207/ EIC (2) dated 07 Sep 89.

3. Please acknowledge receipt.

Sd/ XX XX XX
(Raghbir Singh)
A0 II
for Chief Engineer

CERTIFIED TRUE COPY

Ld Ries

(MP Sinha)

AO II

for Commander Works Engineer

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Review Application No. 19 of 1988

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Registration (O.A.) No. 389 of 1986

R.L. Singh & others

Applicants.

Versus

Union of India & others

Respondents.

Hon'ble Justice K. Nath, V.C. Hon'ble K. Obayya, A.M.

(By Hon. Justice K. Nath, V.C.)

We have heard Sri O.P. Gupta for the applicant and S/Sri K.C. Sinha & Rakesh Verma for the respondents.

that this application of review is barred by limitation and it is not permissible to condone the delay beyond the prescribed thirty days' limitation under Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987. According to the learned counsel for the applicants, we are not aware of the judgment and that they filed this petiton within time after receipt of a certified copy of the judgment. It has been held by a Full Bench of this Tribunal in Nand Lal v. U.O.I. (1989 (10) ATC 113) that limitation for the purposes of Rule 17 commences from the date of communication of the order and that delay may be condoned if sufficient cause is shown. In the circumstances, the objection on the question of limitation is unsustainable.

3. On merits of the review application, the learned counsel for the applicant has correctly placed reliance of a circular dated 8.10.1986, contained in Annexure 'I' to the review application, which says that an earlier circular No.79040/RPOS/DIC (I) dated 19.6.1986 was to be treated as cancelled. The judgment sought to be reviewed

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rests on the circular dated 13.6.1986, which is Annexure 'I' to the written statement of some of the respondents. It appears that there is some mistake in the correct date of this circular. The number of the circular in both the Annexures, however, is the same. The judgment was delivered on 19.1.1988, i.e. long after the issue of the revised circular dated 8.10.1986.

In the circumstances, there is sufficient ground for review of the judgment. The judgment dated 19.1.1988 in O.A. No. 389 of 1986 is, therefore, set aside and the said O.A. is restored and is directed to be listed for final hearing on 16.8.1990.

MEMBER (A).

VICE-CHAIRMAN.

Dated: May 11, 1990.

PG.